

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

STARRED QUESTION NO:198

ANSWERED ON:16.07.2009

INSTALLATION OF GLOBAL POSITIONING SYSTEM (GPS)

Sule Supriya

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has directed the Oil Marketing Companies (OMCs) to install Global Positioning System (GPS) based vehicle tracking system in tank trucks to prevent diversion/ adulteration of petroleum products and kerosene during transportation;

(b) if so, the details thereof;

(c) whether the Delhi High Court had issued any instructions to the Government regarding diversion/adulteration of petroleum products and kerosene;

(d) if so, the details thereof; and

(e) the extent to which GPS based vehicle tracking system has succeeded in checking diversion/ adulteration of petroleum products and kerosene/

Answer

MINISTER OF PETROLEUM & NATURAL GAS (SHRI MURLI DEORA)

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (E) OF THE LOK SABHA STARRED QUESTION NO. 198 ASKED BY SHRIMATI SUPRIYA SULE TO BE ANSWERED ON 16-07-2009 REGARDING INSTALLATION OF GLOBAL POSITIONING SYSTEM (GPS)

(a) & (b): In order to prevent adulteration during transportation, Oil Marketing Companies (OMCs) have been directed to install Global Positioning System (GPS) for complete monitoring of the movement of all the company owned / dealer owned / contractor owned tank trucks (TTs). The route which the trucks are required to take for delivering supplies of Petrol/Diesel from OMCs storage locations to Retail Outlets and direct customers are pre-determined and deviations if any can be monitored and investigated to establish the reasons for the same.

As on 30-06-2009, Public Sector OMCs have completed the GPS system on 26255 TTs. OMCs have informed that all 29812 TTs are likely to be completed by September 2009.

(c) & (d): Hon'ble Supreme Court of India had expressed its concern in connection with Writ Petition No 13029 of 1985 in the year 2002 about the reports relating to adulteration of petroleum products in Delhi. The Apex Court's Order has mentioned about the probability of kerosene being used as an adulterant in view of the quantity of kerosene being supplied to Delhi.

(e) Vehicle Tracking System (VTS) has succeeded to a great extent to curb the malpractices. Initiative of VTS was taken to check one of the most vulnerable areas for adulteration i.e. transportation of petroleum product from storage point of OMCs to the Retail Outlets. Through this system OMCs can track the movement of TTs and any deviation from authorized route can be noted and suitable action is taken as per industry Transport Discipline Guidelines (TDG). This acts as a deterrent for the transporter TT crew to indulge into any malpractice en-route.